COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 57 OF 2018 & IA NO. 586 OF 2018

Dated: 04th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Kamalanga Energy Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh

Ms. Ankit Bafna Mr. Shariq Ahmed

Counsel for the Respondent(s) : Ms. Swapns Seshadri

Ms. Parichita Chowdhury for R-2

ORDER

(IA No. 586 of 2018 – Delay in filing Reply)

The learned counsel, Ms. Swapna Seshadri appearing for the Appellant submitted that, there is a delay of 22 days in filing the reply, which has been explained satisfactorily in the application, being IA No. 586 of 2018. The same may kindly be accepted and the delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application, it emerges that the delay in filing the reply has been explained satisfactorily and sufficient cause has been shown. The same is accepted. Delay in filing the reply is condoned. IA No. 586 of 2018 is allowed and stands disposed of.

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List this matter on 20.07.2018, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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